

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

(10)

D.A. No. 547/88  
M.P. No. 560/88

Date of decision : 18.8.1993

Shri Hari Singh

... Applicant

Vs.

Union of India

... Respondents

CORAM: The Hon'ble Shri I.K. Rasgotra, Member (A)  
The Hon'ble Shri B.S. Hegde, Member (J)

For the Applicant

... Shri V.P. Sharma

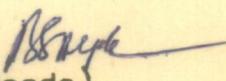
For the Respondents

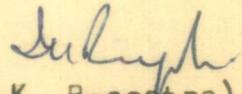
... None

ORAL JUDGMENT

(By Hon'ble Shri I.K. Rasgotra, Member (A))

The petitioner has prayed in this D.A. for the relief that the impugned order of the Respondents dated 31.1.1986 awarding him stoppage of two increments with cumulative effect be quashed. The respondents have filed <sup>their</sup> ~~his~~ counter-affidavit. In the course of hearing today, Shri M.L. Verma, Central Govt. Additional Standing Counsel has filed a copy of the Department of Tele-communication Order dated 2.8.1988 according to which the appellate authority exercising the powers conferred by Rule 27 of C.C.S. (CCA) Rules, 1965 has reduced the punishment of stoppage of two increments affecting his future increments, to the punishment of "Censure". The relief prayed for in D.A. has, thus, been provided by the respondents and the D.A. has become infructuous. Accordingly, the same is dismissed as infructuous. No costs.

  
(B.S. Hegde)  
Member (J)

  
(I.K. Rasgotra)  
Member (A)